## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1992/94

MONDAY THIS THE THIRTEENTH DAY OF MARCH. 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri Munivenkatappa, aged 51 years, S/o Shri Channappa, 19, 1st Main Road, Ganganagar, Bangalore - 560032

Applicant

( By Advocate Dr.M.S. Nagaraja )

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- 1. Shri B.M. Venkatesh,
  the Dy.Superintendent of Post Offices,
  South Division, Office of CPMG,
  Bangalore, Bangalore-560001
- The Sr.Superintendent of Post Offices, Bangalore - 560 041
- 3. The Union of India, represented by Secretary to Government Ministry of Communication, Department of Posts, New Delhi

Respondents

( By learned Standing Counsel )
Shri G. Shanthappa

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MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

and we had reached a stage of concluding the proceedings finally, Dr.M.S. Nagaraja for the applicant submitted that his client should be given leave to make a representation to the sould be

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Director of Postal Services pointing out inter alia that there has been no acceptance of the notice of voluntary retirement and in consequence the applicant could not be deemed to have retired either in the eye of law or even on facts. seems to us that in the circumstances we could possibly leave it to the applicant to sort out his problems with the Department itself and to enable him to do so, we permit him to withdraw this application with liberty to make a representation to the Director of Postal Services inviting his attention to the tied up situation in which the applicant and the Department find themselves in view of the circular No.6-23/90 SP8II dated 31.7.90 issued by the Director General of Posts, New Delhi identifying the appointing authority in respect of LSG Cadre making it clear that to LSG cadre prior to 8.7.89, notices for premature retirement should be deal by those who actually made the appointment i.e. Director of Postal Services. Applicant to make a representation in that behalf within one month from the date of

eceipt of a copy of this order to the Director

of Postal Services. The latter will consider and
dispose of the same within two months from the
date of receipt of such representation. With
these observations, this application stands disposed

of finally with no order as to costs.

TRUE COPY

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Section Office

MEMBER (A)

VICE CHAIRMAN

Central Administrative Tribunal
Bangalore Bench

Bangalore

## MANAGES Y AND WATER CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. \*Commercial Complex, Indirenagar, BANGALORE - 560 030.

Dated: 23 MAR 1995

APPLICATION NO. 1992 of 1994

APPLICANTS: Minivenkatappa, Bangalore,

**V/S**.

RESPONDENTS: Sri.B.M. Venkatesh, Dy. Bpdt. of Post Offices, Bangalore South Division, and others.,

To

Dr.M.S.Nagaraja, Advocate, No. 11, ı. Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.

Sri.G.Shanthappa,Addl.C.G.S.C. 2. High court bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 13-03-1995

Issued on 13503/03/03/

JUDICIAL BRANCHES.